

ORDER-SHEET FOR MAGISTRATE'S RECORDS

DISTRICTS

IN THE COURT OF

of 200

SMTI. S.KHANIKAR, J.M.F.C, DIBRUGARH

of

Versus

CR-4642/18
PRC-176/19

Sl No Of Orders	Date	Order	Signature
	<u>18-04-22</u>	<p>The informant is present. She is the wife of the accused Bnash Yadav and has ever submitted a petn. no. 621/22 along with a copy of her voter i/d. She verbally submitted the accused was her husband and that he expired on 14-03-22. A copy of his death certificate has been submitted by the informant. She also produced the original death certificate which I have duly perused (contd.)</p>	S.K.

Judicial Magistrate 1st Class
Dibrugarh
18/4/22

(cont d.)

18.04.22

It, thus, transpires that the sole accused of the instant case has expired and as such, the case stands disposed of on abatement due to death of the sole accused in the instant case.

S
18/04/22
Judicial Magistrate 1st Class
Dibrugarh

[Faint handwritten text]